

पावर सिस्टम ऑपरेशन कारपोरेशन लिमिटेड

(भारत सरकार का उद्यम)

POWER SYSTEM OPERATION CORPORATION LIMITED

(A Govt. of India Enterprise)



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Ref: NLDC-PSDF/General/2019-20/

Dated 21st June, 2019

To,

The Secretary

CERC

3rd & 4th Floor, Chanderlok Building

36, Janpath New Delhi - 110 001.

Fax: -011-23753923

Subject: Comments / suggestions on the Draft PSDF Regulations, 2019

Sir,

1. CERC has issued draft notification of Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019 issued on 24.5.2019 and has sought comments/suggestions upto 21.6.2019.
2. Para wise changes in the Draft Regulations are suggested as below:
3. Para 2 (1) (a) may be modified to read as

(a) "Appraisal Committee" means the Committee constituted by the Central Government in accordance the 'Scheme for operationalization of PSDF' approved by the Central Government and communication in this regard issued by Ministry of Power on 10.1.2014 for the purpose of scrutiny (techno-economic appraisal) and prioritization of project proposals for funding from PSDF;

4. Draft Regulation 2, para (1) (i) may be modified to read as

As per the draft

- (i) "Guidelines" means the procedures approved by the Central Government for disbursement of funds from PSDF issued vide Office Memorandum dated 18th September, 2014;

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As proposed

- (i) “**Guidelines**” means the guidelines / procedures for disbursement of funds from PSDF approved by the Monitoring Committee and issued by the Central Government vide Office Memorandum dated 18th September, 2014;

5. Draft Regulation 2, para (1) (j) may be modified to read as

- (j) "**Monitoring Committee**" means the Committee constituted by the Central Government in accordance with the ‘Scheme for operationalization of PSDF’ approved by the Central Government and communication in this regard issued by Ministry of Power on 10.1.2014 for the purpose of sanctioning of projects or schemes, release of funds from PSDF and overall supervision and monitoring of the implementation of projects or schemes, as the case may be;

6. Draft Regulation 3, para (2) may be modified to read as

- (2) The agencies authorized to collect the amounts under sub-clauses (a) to (f) of clause (1) above shall transfer these funds to the credit of the PSDF on monthly basis or as per the periodicity as may be provided in the Guidelines.

7. Draft Regulation 3, para (3) may be modified to read as

- (3) The PSDF shall be maintained and operated through the Public Account of India or any such account operated by Ministry of Power, GOI.

8. Draft Regulation 4, para (3) (b) may be modified to read as

- (b) Installation of shunt capacitors, series compensators and other reactive energy generators **including reactive energy absorption, dynamic reactive support** for improvement of voltage profile in the Grid;

Reason: The objective may be aligned with the Guidelines.

9. Draft Regulation 4, para (3) (c) may be modified to read as

- (c) Installation of standard and special protection schemes, pilot and demonstrative projects and for setting right the discrepancies identified

06/10/2014

in the protection audits on regional basis, **any communication/measurement/ monitoring scheme including installation of Phasor Measurement Units (PMUs) etc.**

Reason: The objective may be aligned with the Guidelines.

10. Draft Regulation 4, para (6) may be modified to read as

(6) The Appraisal Committee may prioritize sanctioning and release of funds from PSDF based upon importance of the project or the scheme and quantum of fund involved.

Reason: This is in line with the para 5.2 of the 'Scheme for operationalization of PSDF' approved by the Central Government and communication in this regard issued by Ministry of Power on 10.1.2014.

11. Draft Regulation 5, para (2) may also include the following function

Act as a Secretariat to the Monitoring Committee and the Appraisal Committee.

12. Draft Regulation 6, para (1) may be modified to read as

(1) The Monitoring Committee may frame procedures or guidelines, either directly or through the Nodal Agency, for application, processing, sanction, disbursement, appraisal and monitoring of funds from PSDF.

Filed by: -

Power System Operation Corporation Ltd.

Yours faithfully

(Signature)
21/6/19.

N. Nallarasam

(Sr. General Manager)

NLDC, POSOCO

Place: New Delhi

Dated: 21.06.2019

एन. नल्लारसन / N. NALLARASAN
वरिष्ठ महाप्रबन्धक / Senior General Manager
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